

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 16**

**IA 56/2024 (NEW IA) IN CP/20(MB)2024**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **15.04.2024**

NAME OF THE PARTIES: **DEEPAK T PAI RAIKAR VS BROWN PACKAGING  
SYSTEM PRIVATE LIMITED**

Section 241(1) Sec. 242(4) Sec. 244(1) Section 246 Rule 11 of NCLT Rule 32

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**ORDER**

Adv. Shraddha Talkar for the Respondent is present.

**IA 56/2024**

Ld. Counsel for the Applicant submits that the land on which factory premises of the Company situates is owned by the Respondent No.2. The Respondent No.2 is taking steps so as to proceed for the sale thereof i.e. by not renewing the Pollution Control Board License and by filing application for disconnection of electricity. Accordingly, the applicant has sought an interim relief in terms of prayer clause 21(1)(i).

The Ld. Counsel for the Respondent submit that this matter is listed on 30<sup>th</sup> April and there is no urgency for the Applicant so to press for this relief. However, this Bench feels that the Respondent No.2 whose rights shall not be at prejudiced if they are restrained from alienation or disposing of the property till 30<sup>th</sup> of April i.e. the next date of hearing or filing of the Reply whichever is later. List this matter on Board on **30.04.2024**.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh